

ITEM NO.1

COURT NO.2

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 5/2015 in Civil Appeal No(s). 5099/2006

M. SURENDER REDDY

Appellant(s)

VERSUS

GOVT. OF A.P. AND ORS.

Respondent(s)

(for extension of time and office report)

I.A.Nos.6 & I.A. No..... of 2015, I.A. No.7 of 2015

(Appln. For impleadment and clarification of judgment dated 18.2.2015) in C.A. NO.5099 of 2006)

WITH I.A. No.34 in C.A. No. 5100/2006

(With appln.(s) for extension of time and Office Report)

I.A.Nos.35 & I.A. No..... of 2015 and I.A.No.36

(Appln. For impleadment and clarification of judgment dated 18.02.2015 in C.A. No.5100 of 2006)

I.A. No.36 in C.A. No. 5101/2006

(With appln.(s) for extension of time and Office Report)

I.A.Nos.37 & I.A. No..... of 2015 and I.A.No.38

(Appln. For impleadment and clarification of judgment dated 18.02.2015 in C.A. No.5101 of 2006)

Date: 20/07/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s)

Mr. Venkateswara Rao Anumolu,Adv.

Mr. Prabhakar Parnam,Adv.

Mr. Goli Rama Krishna,Adv.

Mr. B. Sridhar,Adv.

For Respondent(s)

Mr. P. Vishwanath Shetty,Sr.Adv.

(Applicant)

Mr. P. Venkat Reddy,Adv.

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Mr. A. Mariarputham,Sr.Adv.

Mrs. Anjani Aiyagari,Adv.

Mr. M.V. Rama,Adv.

Mrs. U.V. Rama,Adv.

Mr. Vivek Gollapudi,Adv.

Mrs. Damyanti Juneja,Adv.

Mr. Naveen R. Nath,Adv.

Mr. S. Udaya Kumar Sagar,Adv.

Mr. G. Prabhakar,Adv.

Ms. Prerna Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Post these applications along with review petition, if any, filed against the judgment of this Court dated 18th February, 2015. Objection, if any, to the review petition and applications may be filed in the meantime.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER